## GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:2070
ANSWERED ON:04.12.2014
POLITICAL APPOINTMENT OF RETIRED JUDGES
Dhurve Smt. Jyoti;Vichare Shri Rajan Baburao

## Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the retired judges of Supreme Court/High Courts are appointed as Governor of States and if so, the details thereof along with the reasons for offering such political, appointments to retired Judges;
- (b) whether the retired Judges of Supreme Court/High Courts appointed as Chairmen/ Members of various Tribunals/Commissions are allowed to provide legal advice by charging huge fees;
- (c) if so, the details thereof along with the reasons therefor;
- (d) whether the Government proposes to prohibit these Chairmen/Members from giving any legal advice by charging fees in view of getting full emoluments from the Government against their re-appointment; and
- (e) if so, the details thereof and if not, the other steps taken/being taken by the Government in this regard?

## **Answer**

## MINISTER OF LAW AND JUSTICE (SHRID.V. SADANANDA GOWDA)

- (a): Under Article 155 of the Constitution of India, the Governor of a State is appointed by the President by warrant under his hand and seal. As per Article 157 of the Constitution of India a person who is a citizen of India and has completed 35 years of age is eligible to be appointed as Governor of a State. There is no condition laid in the Constitution barring a retired Judge of the Supreme Court or High Court from becoming a Governor of a State.
- (b) to (e): A uniform policy for conditions of service of Chairpersons and Members of various tribunals has been formulated and The Tribunals, Appellate Tribunals and Other Authorities (Conditions of Service) Bill, 20141 has been introduced in the Rajya Sabha on 19.02.2014. Clause 10 dYthe Bill prohibits undertaking of arbitration work by the Chairman/Member of Tribunals/Appellate Tribunals etc. The Bill has been referred to the Department-Related Parliamentary Standing Committee for examination arid report.

A Writ Petition (C) No 866/2010 (Common Cause Vs Union of India) relating to taktng up of arbitration work by a retired Judge of the Supreme Court or High Court while he/she is a Chairperson/Member of any Government appointed constitutional/ statutory body, commission, commission of inquiry, tribunal or appellate body is pending in the High Court of Delhi for decision.